Title: Issue regarding anomalies and shortcomings in the Employers' Pension Fund Scheme.

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, my submission is in respect of anomalies and shortcomings in the Employees' Pension Fund Scheme which adversely affects lakhs of EPF pensioners.

A pensioner who opted commutation for ten years is bound to receive reduced pension even after the realization of total commuted amount and it continues till his death. This is totally unjust and against the basic principles of welfare legislation.

The benefits of commutation and Scheme of Return of Capitals are withdrawn from 26th September, 2008. Both these benefits have to be restored because lakh of casual workers, downtrodden and toiling masses of the country are being adversely affected by the decision of withdrawal of this Scheme of Return of Capital as well as commutation.

The minimum pension of Rs. 1,000 per month is not applicable to all EPF pensioners. A pensioner who opted for commutation and return of capital or a pensioner who opted pension below the age of 58 years is not entitled to get minimum pension. The Scheme is to be revised to get minimum pension of Rs. 1,000 per month to all disregards to any classification.